

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 899
TO BE ANSWERED ON 30TH JULY, 2024**

AMENDMENTS TO THE AIIMS REGULATIONS 1999 AND 2019

899: SHRI DIGVIJAYA SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government has made amendments to the AIIMS Regulations 1999 and 2019 in Schedule-II for Group B employees, if so, the details thereof;
- (b) whether the Central Government has given the approval for amendments in Schedule-II of the AIIMS Regulations 1999 and 2019 for Group B employees, if so, the details thereof; and
- (c) the details of the authority who can impose major penalties and remove Group B employees of the new AIIMS from service and details of the procedure in this regard?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (c): The 4th meeting of the Central Institute Body (CIB) held on 27th July, 2019 approved the Director of the Institute as the appointing and disciplinary authority for all penalties in respect of Group B employees of all AIIMS with the President as the Appellate Authority. The major penalties are imposed as per procedure laid down in Rule 14 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965. As per AIIMS Act, 1956 as amended in 2012, every institute, with the previous approval of the Central Government, may, by notification in the Official Gazette, make regulations consistent with this Act and the rules made thereunder to carry out the purpose of this Act.
